

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 16th October, 2025 is published together with Statement of Objects and Reasons for general information:-

L.A. Bill No. 30 of 2025

A Bill to repeal certain Enactments.

WHEREAS it is expedient that the enactments specified in the Schedule which are spent or have otherwise become obsolete, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-sixth Year of the Republic of India as follows: —

1. This Act may be called the Tamil Nadu Repealing Act, 2025. Short title.

2. The enactments specified in the Schedule are hereby repealed. Repeal of certain enactments.

3. The repeal by this Act of any enactment shall not affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE.

REPEALS.

(See section 2)

S.No	Year	Number	Short Title
(1)	(2)	(3)	(4)
<i>Tamil Nadu Regulations.</i>			
1.	1816	I	The Tanjore Police Regulation, 1816
2.	1816	XI	The Tamil Nadu Village-Police Regulation, 1816
3.	1821	IV	The Tamil Nadu Village-Police Regulation, 1821
<i>Tamil Nadu Acts</i>			
4.	1898	V	The Malabar Wills Act, 1898.
5.	1899	III	The Tamil Nadu Registration of Births and Deaths Act, 1899.
6.	1933	XXII	The Tamil Nadu Marumakkattayam Act, 1932.
7.	1949	IX	The Tamil Nadu Aliyasantana Act, 1949.
8.	1950	XXVI	The Tamil Nadu Consolidated Fund (Charged Expenditure) Act, 1950.
9.	1953	II	The Tamil Nadu Consolidated Fund (Withdrawal of Moneys) Act, 1953.
10.	1954	XXIX	The Tamil Nadu Electricity Supply Undertakings (Acquisition) Act, 1954.
11.	1970	24	The Tamil Nadu Electricity Duty (Validation) Act, 1970.
12.	1979	1	The Tamil Nadu Revision of Tariff Rates on Supply of Electrical Energy Act, 1978.
13.	1986	26	The Madras Race Club (Acquisition and Transfer of Undertaking) Act, 1986.
14.	1996	27	The Tamil Nadu Special Security Group (Repeal) Act, 1996.
15.	2007	39	The Tamil Nadu Laws (Special Provisions) Act, 2007.
16.	2008	20	The Tamil Nadu Municipal Police (Repeal) Act, 2008.
17.	2008	56	The Tamil Nadu Laws (Special Provisions) Act, 2008.
18.	2010	7	The Tamil Nadu Laws (Special Provisions) Act, 2010.
19.	2010	45	The Tamil Nadu Laws (Special Provisions) No. 2 Act, 2010 .
20.	2011	22	The Chennai City Police (Extension to the Chennai City Suburban Area) Repeal Act, 2011.

STATEMENT OF OBJECTS AND REASONS.

The State Law Commission, Tamil Nadu has recommended in its various Reports to repeal various Principal Acts, as they have become obsolete and redundant. The Government considered the said recommendations of the State Law Commission in consultation with respective administrative departments and have decided to repeal the obsolete and redundant Principal Acts specified in the Schedule to the Bill.

2. The Bill seeks to give effect to the above decision.

DURAIMURUGAN,
Minister for Water Resources.

Secretariat,
Chennai,
16th October 2025.

K. SRINIVASAN,
Principal Secretary.